

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 2050- JK (LD) of 2026
DATED: - 13 - 02 - 2026

Sanction is hereby accorded to the appointment of Ms. Bhumika Sharma (JKAS) Tehsildar O/O Financial Commissioner, Revenue, J&K as Officer Incharge (OIC) Litigation in case bearing OA 67/2024 titled Mohammad Iqbal Zargar Vs Ut of Jammu and Kashmir & Ors and OA 1134/2024 titled Mohammad Iqbal Zargar Vs UT of Jammu and Kashmir & Ors including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh /Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)

Commissioner Secretary to Government
Dated:- 13- 02 - 2026

No:-LAW-OIC/2/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Finance Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Jawad Murtaza Khan)

Assistant Legal Remembrancer